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- (b) what are the States in which the Branch Office of NMDFC have been set up; and
- (c) how many branches of the NMDFC have been opened in the State of Orissa and the details there-

THE MINISTER OF STATE IN MINISTRY OF WELFARE (SHRI K. V. THANGKA BALU): fa) Sanctions have been issued (Till 20th March, 1995) for projects costing about Rs. 54 crores with a loan share of NMDFC of about Rs. 33 crores which would benefit 14580 beneficiaries.

- (ta) Branch Offices of NMDFC have not been set up in the States However, the States of Andhra Pradesh. Bihar, Karnataka, Uttar Pradesh have State Minorities Development/Finance Corporations. The State of Ma Kerala, Tamil Nadu, Himaharashtra. chal Pradesh, Rajasthan, Punjab, Haryana, Meghalaya, Madhya Pradesh and U.T. Administrations of Chandigarh, Dadra and Nagar Haveli, Daman and Diu have nominated Channelising Agencies for disbursement of loans.
 - (c) None, Sir.

कमजोर वर्गों को कीस में छुट और आय सीमा में रियायत

1923. श्री ईश दस यादव : क्या कल्याण संती यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने कमजोर वर्गी के विभिन्न परिवारों की फीस में छुट श्रधिक भ्रवसर श्रीर ग्राय सीमा में रियायन प्रदान करने के प्रस्ताव पर विचार किया ₹ ;
- (ख) यदि हां, तो तत्संबंधी अयौरा क्या है ; फ्रीर

(ग) यदि नहीं तो, इस पर कब तक विचार किए जाने की संभावना है ?

क्ल्याण मंत्रालय में राज्य मंत्री (श्री० के०पी० तंकावाल) : (क) से (ग) सरकार ने 25-1-95 से भ्रन्य पिछड़े बर्गी के संबंध में सीधी भर्ती के लिए ऊपरी ग्राय सीमा में तीन वर्ष की छूटदी है । पिछड़े वर्गों के उम्मीदवारों के लिए जो ग्रन्यथा पात्र हैं, सिविल सेवा परीक्षाग्रों में बैठने हेत प्रयासों की संख्या सात होगी। कुट के संबंध में निर्णय विचाराधीन है

Amount released for socio-economic upliftment of SCs/STs in Tamil Nadu

1924 SHRI KARMA TOPDEN: Will the Minister of WELFARE be pleased to state:

- (a) the amount released by Union Government to the State Government of Tamil Nadu for the socio, economic upliftment of the Scheduled Castes/Scheduled Tribes during of the last three yearg and the current year;
- (b) whether such allocations been fully utilized by the State Gov. ernment;
- (c) if not, the reasons therefor; and
- the reaction of the Union Government thereto?

THE MINISTER OF STATE IN MINISTRY OF WELFARE SHRI K. V. THAGKA BALU): (a) and (b) The details of funds released under various schemes for the socioeconomic development of Scheduled Castes & Scheduled Tribes, to Government of Tamil Nadu and amount utilised by the State Government is given in the statement at Annexure-I. [See Appendix 173, Annexure No. 42.]

(c) and (d) The Government of Tamil Nadu has been asked to furnish utilisation certificates in respect of the schemes for which utilisation

details had not been furnished. The State Government has 'been asked to surrender Rs. 8,00 lakhs remained un-utilised with the State Government out of the funds released under Coaching and Allied Scheme during previous years.

Minorities Developmnet Finance Corporaitoh

1925. SHRI K. R. MALKANI; Will the Minister of WELFARE be pleased to state;

- (a) whether Government are planning a Minorities Development Finance Corporation with a corpus of Rs. 500 crores-
- (b) whether it will be open only to religious minorities or to linguistic, ethnic and other minorities also;
- (c) whether among religious minorities it will be open to Sikhs, Christians, Parsis etc. also, or only to Muslims;
- (d) whether Government regards Qadianis as Muslims;
- (e) what will be the special terms and conditions of this Corporation; and
- (f) whether this will not amount to special treatment of some citizens and of one particular Bank in violation of the equal rights and equal obligations provisions of the Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKA BALU): (a) Government has already set up on 30th September, 94 a National Minorities Development & Finance Corporation (NMDFC) with an authorised share capital of Rs. 500 crores.

(b) According to Articles of Association of the NMDFC, minorities mean those communities that are notified as such by the Central Government under the National Minorities Commission Act, 1992 or, in the context of States/UTs those com-

munities that are notified as such by the respective State Governments/ UT Administrations.

- (c) At the Central level, the benefits extend to 5 religious minorities, viz. Muslims, Christians, Sikhs, Parsis and Budhists.
- (d) Since no such problem has came up so far in the implementation of the scheme of NMDFC, it has not been necessary to from a view in this regard.
- (e) The NMDFC will provide financial assistance to the members of minorities living below double the poverty line for establishing self-employment ventures at concessional rate of interest. At present the following terms and conditions are applicable:
 - (i) The rate of interest chargeable on Term loan is 7 percent—9 percent and for Margin Money loan 2 percent p.a. to the ultimate beneficiary.
- (ii) The maximum limit for NMDFC loan component is Rs. 85,000 per beneficiary for term loan, and maximum Rs. 25,000 for Margin Money loan.
- (f) The NMDFC is a Company incorporated under Section 25 of the Companies Act, 1956 and is not a bank. The Corporation will provide, loans and advances ony to the backward sections amongst the minorities. The Corporation has been set up keeping in view the provisions of the Constitution.

अनुसूचित जाति/अनुसूचित जनजाति के व्यक्तियों पर हुए अत्याचार

> 1926 श्री गुंडब्पा कोरवार: श्री अजीत जीगो: श्री मुलचन्द मीणा:

क्या कत्थाण मंत्री यह बताने की कृपा करेंगे कि:

(क) अनुसूचित जाति/अनुसूचित जन-जाति समुदाय के व्यक्तियों पर वर्ष